

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 41039/2022

(Arising out of impugned final judgment and order dated 18-11-2022 in A482 No. 35182/2022 passed by the High Court Of Judicature At Allahabad)

SUDHEER KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. Respondent(s)
(FOR ADMISSION and I.R. and IA No.15433/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.15429/2023-EXEMPTION FROM FILING O.T. and IA No.15425/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 30-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Nagendra Singh, Adv.
Ms. Akansha, Adv.
Mr. Akash Chouhdary, Adv.
Mr. Naman Raj Singh, Adv.
For M/S. V. Maheshwari & Co.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In terms of letter for adjournment circulated by learned counsel for the petitioner on the ground that the arguing counsel is not well, the matter is adjourned for two weeks.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER